

Per Tribunal

Dated 10/10/98

Applicant in Person/by Shri

Advocate/Respondent by Dinesh

Council. Mr. W.M. Dinesh

The matter adjourned to 28/11/98

For ..Shri

Ram
Dy. Registrar

Dated: 2.2.1998.

Heard Shri P.D. Kawade, applicant in person. In this case notices was issued ^{to applicant and} to respondents on 21.1.1998 and to day the applicant appeared in person and submitted that he wants to withdraw the O.A. This O.A. has been placed on board to day, but in view of the fact that the D.B. is not available it has been postponed to 23.2.1998. However, in view of the fact that the applicant has approached this Tribunal in person and wants to withdraw this O.A., I permit him to withdraw this O.A. Therefore, the O.A. is disposed of as withdrawn. There will be no order as to costs.

A copy of this order be given to both the parties.

Dasti.

R.P.S.
(P.P. SRIVASTAVA)
MEMBER(A).

B.

dd 21/2/98
order/Judgement despatched
to Applicant/Respondent(s)
on *21/2/98*
16/2/98